

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 10505 OF 2017

[Arising out of OIA-VAD-EXCUS-001-APP-439-16-17 dated 05/12/2016 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
VADODARA-I(Appeal)]

DIAMOND POWER INFRASTRUCTURE LTD

Appellant

At- Vadadala, Jarod Samlaya Road,
Post- Gardhiya, Taluka- Savli,
Vadodara,
Gujarat

Vs.

COMMISSIONER OF CENTRAL EXCISE -VADODARA-I

Respondent

1st Floor...Central Excise Building, Race Course Circle,
Vadodara,
Gujarat-390007

Appearance:

Present for the Appellant : Shri Paritosh Gupta, Advocate

Present for the Respondent: Shri Himandhu P Shrimali, Superintendent (AR)

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 11657/2024

Date of Hearing : 22.07.2024
Date of Decision : 22.07.2024

RAMESH NAIR

In the case of appellant companies the resolution plan has been approved as per the order dated 26.06.2002 passed by NCLT has also observed this resolution plan revenue claim is incorporated.

2. Accordingly, the present appeal is dismissed as withdraw.

(Dictated and pronounced in the open Court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**